

FIR No.172/2019
u/s 370/376/109/34 IPC & Section 4/5/6 of ITP Act
PS: Kamla Market
State Vs. Saroj @ Sayeeda

26.10.2020

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Sh. K.C. Chopra, Ld. Counsel for applicant/accused.

Ms. Lakshmi Raina, ld. Counsel for DCW through V.C.

On request of ld. Counsel for accused, bail application be put up on **02.11.2020**.

Notice of the bail application be also issued to the complainant/victim through I.O. for **02.11.2020**.


(SATISH KUMAR)
ASJ/SFTC-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
26.10.2020

FIR No.94/2019
u/s 376/323/506 IPC
PS: Darya Ganj

State Vs. Shahbaz @ Shehjaan s/o. Maqbool Ahmed

26.10.2020

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Ms. Lakshmi Raina, Id. Counsel for DCW.

Sh. Hemant Chaudhary, Ld. Counsel for applicant/accused.

On the request of Id. Counsel for accused, bail application be adjourned for 06.11.2020.

Notice of the bail application be also issued to the complainant/victim through I.O. for **06.11.2020**.



(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
26.10.2020

FIR No.118/2010
u/s 392/394/397 IPC
PS: Ranjit Nagar
State Vs. Rinku @ Rajender

26.10.2020

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.
Sh. Raj Kumar, Jail Superintendent No.4 through V.C.
Sh. Sunil Tiwari, Id. Counsel for accused.

It is submitted by Jail Superintendent that the accused is in Jail No.4 and he has made an application for change of the jail as he has some apprehension of assault in Jail No.4.

The Jail Superintendent who appeared through V.C. has submitted that the power to change the Jail is lies with the D.G. (Prisons). They have made a proposal and send the same to the D.G. (Prisons). Heard.

In view of the submissions, be put up for 02.11.2020 for filing the status report in respect of the change of jail of accused Rinku @ Rajender.

Jail Superintendent No.4 be summoned to appear in person.


(SATISH KUMAR)
ASJ/SFTC-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
26.10.2020

*RE-
STRIKED
2021/10/26
26/10/20*

FIR No.18/2020
u/s 376/506 IPC
PS: Kashmere Gate
State Vs. Mainuddin

26.10.2020

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Sh. Mohan Kaushik, Ld. Counsel for accused.

On request of ld. Counsel for accused, bail application be
put up for **02.11.2020**.



(SATISH KUMAR)
ASJ/SFTC-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
26.10.2020

FIR No.157/2019
u/s 376/370/109/34 IPC
PS: Kamla Market
State Vs. Mahima

26.10.2020

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.
Ms. Lakshmi Raina, ld. Counsel for DCW through V.C.
Sh. Devender Hora, Ld. Counsel for applicant/accused
is present physically in the court.
On the request of ld. Counsel for applicant/accused, bail
application be put up on **06.11.2020**.



(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
26.10.2020

FIR No.18/2020
u/s 376/506 IPC
PS: Kashmere Gate
State Vs. Mainuddin

26.10.2020

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Accused on interim bail with counsel Sh. Mohan Kaushik.

I.O. W/SI Meenakshi has filed reply of the application u/s 91
Cr.P.C.

Heard.

Reply perused.

It is submitted by the I.O. that she has applied for obtaining
the CDR as well as location chart of the mobile phones and same is likely to be
applied within 10 days. Heard.

In view of the submissions, be put up for **11.11.2020**.



(SATISH KUMAR)
ASJ/SFTC-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
26.10.2020

Case No.2714/2019
FIR No.339/2019
u/s 376D IPC
PS: Sarai Rohilla
State Vs. Monty

26.10.2020

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Accused Monty is on interim bail.

Sh. Pawan Kumar, Ld. Counsel for accused is present physically in the court.

Ms. Lakshmi Raina, ld. Counsel for DCW through V.C.

Heard.

On request of ld. Counsel for accused, bail application is adjourned for **06.11.2020**.

Notice of the bail application be also issued to the complainant/victim through I.O. for **06.11.2020**.



(SATISH KUMAR)
ASJ/SFTC-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
26.10.2020

PSV
SMW 2-2
Victim
E
26-10-20

Case No.2713/2019
FIR No.339/2019
u/s 376D IPC
PS: Sarai Rohilla
State Vs. Kavindra

26.10.2020

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Accused Kavindra is on interim bail.

Sh. Pawan Kumar, Ld. Counsel for accused is present physically in the court.

Ms. Lakshmi Raina, ld. Counsel for DCW through V.C.

Heard.

On request of ld. Counsel for accused, bail application is adjourned for **06.11.2020**.

Notice of the bail application be also issued to the complainant/victim through I.O. for **06.11.2020**.



(SATISH KUMAR)
ASJ/SFTC-2(CENTRAL),
TIS HAZARI COURTS, DELHI.

26.10.2020

R.S.V.
Simpson
Victim
C
26-10-20

FIR No.172/2019
u/s 370/376/109/34 IPC & Section 4/5/6 of ITP Act
PS: Kamla Market
State Vs. Harish Arora

26.10.2020

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Sh. K.C. Chopra, Ld. Counsel for applicant/accused.

Ms. Lakshmi Raina, ld. Counsel for DCW through V.C.

On request of ld. Counsel for accused, bail application be put up on **02.11.2020**.

Notice of the bail application be also issued to the complainant/victim through I.O. for **02.11.2020**.



(SATISH KUMAR)
ASJ/SFTC-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
26.10.2020

Case No.188/2020
FIR No.68/2020
u/s 376 IPC
PS: Pahar Ganj
State Vs. Pritam Singh @ Sonu

26.10.2020

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Accused on interim bail.

Ms. Lakshmi Raina, Ld. Counsel for DCW.

Sh. Gursharan Singh, Ld. Counsel for applicant/accused.

On the request of ld. Counsel for accused, bail application be
put up for **02.11.2020**.

Notice of the bail application be also issued to the
complainant/victim through I.O. for **02.11.2020**.



(SATISH KUMAR)
ASJ/SFTC-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
26.10.2020

Case No.188/2020
FIR No.68/2020
u/s 376 IPC
PS: Pahar Ganj
State Vs. Pritam Singh @ Sonu

26.10.2020

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.
Accused on interim bail with counsel Sh. Gursharan is present physically in the court.

Complainant with counsel Sh. Pawan Kapoor.

Ms. Lakshmi Raina, ld. Counsel for DCW through V.C.

It is submitted by ld. Counsel for complainant that after registration of the FIR and after getting the bail, the accused continuously extended threat and harassed the complainant by making call from his mobile phone No.7247208995 to the mobile phone No. 8929318204 of the complainant/victim.

Ld. Counsel for accused has submitted that he has not received the copy of application for cancellation of bail of accused. The same be supplied today itself by counsel for complainant to the counsel for the accused.

Notice be also issued to the I.O. to obtain the CDR of the both mobile phone numbers and shall placed on record on or before next date of hearing.

Be put for **24.11.2020**.

I.O. be also summoned to appear in person on **24.11.2020**.


(SATISH KUMAR)
ASJ/SFTC-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
26.10.2020